

paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of the heads of demands entered in the second column thereof against Demand Nos 1 to XLVII."

The motion was adopted.

Mr. Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following demands entered in the second column thereof Demands Nos. I to XI, XIII to XXIX XXXI to XXXV, XXXIX to XLII XLVI and XLVII"

The motion was adopted

17.53 hrs

RAJASTHAN (APPROPRIATION VOTE ON ACCOUNT) BILL*, 1967

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, I move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the

withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68."

The motion was adopted

श्री० राम मनोहर लोहिया (कन्नौज)
प्रध्यक्ष महोदय, इस पर कायदे के हिसाब से घापको कम से कम दो दो मिनट बं.लो वे समज देना चाहिए खास करके जब कि गृह मंत्री इतना रुपया खर्च करके लोगो को तोड़ रहे हैं।

Shri K. C. Pant: Sir, I introduce the Bill

Sir, I also beg to move@:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68, be taken into consideration"

The motion was adopted

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were then added to the Bill

Shri K. C. Pant: I beg to move

"That the Bill be passed"

*Published in Gazette of India Extraordinary, Part II, section 2, dated 28-3-67.

@Introduced with the recommendation of the President.

@Moved with the recommendations of the President.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

17.55 hrs.

RAJASTHAN APPROPRIATION BILL, 1967*

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1966-67

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1966-67"

The motion was adopted

Shri K. C. Pant: I introduce the Bill.

I also beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1966-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1966-67, be taken into consideration."

The motion was adopted

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were then added to the Bill

Shri K. C. Pant: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted

17.56 hrs.

RE. HALF-AN-HOUR DISCUSSION

Mr. Speaker: The next item on the agenda is the half-an-hour discussion on points arising out of the answer given on the 20th March, 1967, to Starred Question No 7 regarding Indc-Ceylon Agreement of October, 1964 (Interruption).

Shri Umanath: Would you like to go beyond six?

Some hon. Members: Yes. (Interruption).

An hon. Member: Tomorrow.

Mr. Speaker: I do not mind; why not tomorrow?

Shri Umanath (Pudukkottai): Yes

Mr. Speaker: We will take it up tomorrow, if it is not inconvenient to the Minister.

The Minister of External Affairs (Shri M. C. Chagla): No inconvenience.

17.57 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 29, 1967/Chaitra 8, 1889 (Saka).

*Published in Gazette of India Ex-traordinary, Part II, section 2, listed 28-3-67.

†Introduced/moved with the recommendation of the President.